

(Hindi and English versions) of the Delhi Development Authority for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1987-88.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-652/90]

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**Detailed Demands for Grants of Ministry of Human Resources Development for 1990-91**

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): On behalf of Prof. M.G.K. Menon. I beg to lay on the Table—

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1990-91. [Placed in Library. See No. LT-653/90]

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13.00 hrs.

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its

sitting held on the 10th April, 1990, passed, in accordance with the provisions of article 368, of the Constitution of India, without any amendment, the Constitution (Sixty-fifth Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 5th April, 1990."

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th April, 1990, agreed to the following amendments made by the Lok Sabha at its sitting held on the 29th March, 1990, in the Criminal Law Amendment (Amending) Bill, 1989:—

**Enacting Formula**

1. Page 1, line 1,—  
for "Fortieth" substitute "Forty-first"
2. Page 1, line 4,— *Clause 1*  
for "1989" substitute "1990".'

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13.01 hrs.

[MR. DEPUTY SPEAKER—in the Chair]

**STATEMENT BY MINISTER**

**Certain Important Policy decisions to boost Export and Export Earnings**

[English]

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMED KHAN): Sir, I wish to apprise the Hon'ble Members of the House of certain policy decisions taken by the Ministry of Civil Aviation in the areas of Cargo Operations, Air Charters and Air Taxis.